DR. RAJAT KUMAR CHAKRA-BARTI: Sir, is it not a fact that the Director may send the names according to his own will? After all, the Information and Broadcasting Ministry at the Centre picks up the names from the list sent by the Station Director. My question is whether the Central Government, the Central Ministry, will in future fix up these names in consultation with the Minister of Information of the State Government concerned or not.

SHRI LAL K. ADVANI: I have already said that till now I have not constituted a single committee. The procedure, etc. everything will be open for discussion by Members of Parliament who would be on this committee and it will be only on their advice that the matter will be settled.

श्रीतनी लक्ष्मी कुमारी चूंडावत (गज-स्थात) : उर सभापति महोदय, ग्रभी मंत्री जी ने कहा कि यह कोई विशेषज्ञों की कमेटी नही होती चाहिए। मैं यह जानना चाहती हुं कि रेडियो में जिस प्रकार के कार्यक्रम दिये जाते हैं विशेष तौर से अलग अलग प्रातो की अपनी अपनी लोक संस्कृति, कला, मगीत म्रादि विभिन्न होते हैं। म्रीर उस ज्ञान के जातने वाले व्यक्ति नहीं होते हैं तो इस प्रकार से वहां पर उस प्रदेश की इन लोक संस्कृतियों के प्रति खिलवाड़ होता है जिसका कि एक नम्ना राजस्थान का है। इसलिए मैं ग्रापम निवेदन करूंगी कि चयन की प्रक्रिया ऐसी रखी जाय श्रीर ऐसे व्यक्तियों का चान किया जार जो इन बातो को ठीक ठीक रिशेजेंट कर सकें। मैं इस म्राधार पर म्रापसे यह कहती हूं कि मैं इस एडवा जिरी वोई की मेम्बर कई वर्षो पहले रह चकी स्रौर मैंने देखा कि ठीक प्रकार के व्यक्ति वहां नडी भेने जाते है स्रौर इस प्रकार हमारी संस्कृति के साथ एक खिलवाड़ बना रहता है। स्रत्य मैं यह जानना चाहती हं कि स्राप च्यन प्रक्रिया किस तरह सुधारेंगे ?

श्री लाल कृष्ण श्राडवाणी : चयन साव-धानीपूर्वक किया जायेगा, लेकिन जब मैंने कहा कि इसका स्वरूप विशेषज्ञ सिमिति का नहीं है तो उस का अर्थ यह नहीं है कि इसमें विशेषज्ञ नहीं होने चाहिए या नहीं हो सकते। 15 सदस्य है, उस में हो सकता है 5-6 विशेषज्ञ हों, किन्तु साधारणतः ऐसे लोग भी हों जो विशेषज्ञ नहींते हुए भी अपनी राय दे सकते है।

श्री नागेश्वर प्रसाद शाही : मत्री जी ने वताया कि इन सलाहकार समितियों की कोई विशेष उपयोगिता है या नहीं यह एग्जा-मिन हो रहा है। मैं मंत्री जी से निवेदन कहंगा कि यह प्रश्न तो वे एरजामिन कर रहे है, लेकिन स्टेशन डायरेक्टर की कोई उपयोगिता है उस को भी शायद वे एग्जानिकर रहे है। ग्राप की दिष्ट ग्रौर शक्ति केवल दिल्ली स्टेशन पर केन्द्रित है, दिल्ली के बाहर के स्टेशनों की श्रोर श्राप की दृष्टि नहीं जा रही है। गोरख-पूर के रेडियो स्टेशन में स्टेशन डायरेक्टर ही नहीं है लेकिन मंत्री जी की दिष्ट उधर नहीं जा रही है कि वह स्टशन डायरेक्टर एपोइन्ट कर दें। जहां स्टेशन डायरेक्टर नहीं होगा वहां प्रोग्राम क्या होगा ग्रौर इन्तजाम क्या होगा ग्रौर उसे कौन देखेगा इस पर वे खुद गौर करें। इसलिए मैं मंत्री महोदय से जानना चाहता हं कि क्या वे शीद्यातिशी ह वहा पर कोई स्टेशन डायरेक्टर निय्वत करने की कपा करेगे ?

श्री लालकृष्ण स्नाडवाणी : स्नापने ध्यान दिलाया है नो दृष्टि गयी है।

Misuse of power by a private Secretary to the former Prime Minister

*247. SHRI GHAYOOR ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the corrupt practices indulged in and misuse of power by Shri R. K. Dhawan, a private Secretary to the former Prime Minister; and

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(b) if so, what action Government propose to take against him?

गृह मंत्री (श्री चरण सिंह) : (क) सरकार को झात है कि श्री ग्रार० के । धान, जो भूतपूर्व प्रधान मत्री के ग्रपर निजी सिचव थे, द्वारा किए गए कथित अप्टाचार तथा सत्ता के दुरुपयोग के वारे में समाचार-पत्रों में तथा ग्रन्थव समाचार प्रकाशित हुए हैं।

(ख) किसी विशिष्ट शिकायत के आप्त होने अथवा इस प्रकार के दुरुपयोग के किसी विशिष्ट मामले के अन्यथा सामने आने पर समुचित कार्रवाई की जायेगी और यदि नियुक्त किये गये जांच आयोग द्वारा जांच के दोरान उनकी कोई अन्तर्भस्तना सामने आएगी तो ये आयोग ऐसे मामलों पर कानूनी रूप से विचार करने के लिए सक्षम होंगे।

†[THE MINISTER OF HOME AF-FAIRS (SHRI CHARAN SINGH):
(a) Government is aware that reports have appeared in the press and elsewhere about alleged corrupt practices and misuse of powers by Shri R. K. Dhawan who was an Additional Private Secretary to the former Prime Minister.

(b) Appropriate action will be taken on any specific complaint that is received or any specific instances of such abuse that might otherwise come to light. Also, should any involvement of his come up in the course of inquiry by the Commissions that have been appointed, they would be competent to take cognizance of such matters.

श्री एयूर श्रली लान क्या माननीय मंत्री जी को यह मालूम है कि श्री श्रार० के० धवन ने प्राइम मिनिस्टर हाउस में श्रपनी एक टोली कायम कर रखी थी. जिसकी रहनुमाई करते थे संजय गांधी ? सजय गांधी के श्रहकामात की तामील करते थे श्रार० के० धवन । उन्होंने श्री एन० के०

होम सेकेटरी मखर्जी. को सिफ इसलिए कि वे उनके ग्रहकामान की नामील करने से कासिर थे, ग्रलहदा किया । इसी तरह से श्माली हिन्द्स्तान के दूसरे मुबो के ग्रफमरों को, जो उनकी मर्जी के माफिक नहीं चलते थे. उन्होंने परेशान किया **ब्रोर हटाया ब्रौर ब्र**पनी मर्ज़ी के माफिक काम करने वाले दूसरे अफसरों को लगाया। क्या माननीय मंत्री जी इसकी जाच कराने का कष्ट करेंगे स्रौर जो लोग इस तरह से उनके जरिए बिला वजह सताये गये है या जिनके खिलाफ बिला वजह एक्शन लिया गया है, एमरजेसी के दौरान जिन लोगों को अपनी पोस्ट से हटाया गया है, उनको उनकी जगह वापस लेने की तकलीफ गवारा करेंगे ?

श्री चरण सिंह उपसभापित महोदय,
मुना तो मैंने भी है कि ध्यन साहब एक
टोली के बड़े शक्तिणाली सदस्य थे, लेकिन
मै यह समझता हू कि उनके ग्रहकाम
जबानी या टेलीफोन के जरिये चलते होंगे।
ग्रगर कोई सबूत है माननीय मिल्ल के पास,
तो मेरे पास भेजने की कृपा करें या सीक्षे
कमीशन के पास भेज दें।

श्री काली मुखर्जी : टेलीफोन पर हुमा, सबूत कुछ नहीं है, टेलीफोन वाला बता सकता है ।

श्री गयूर श्रली खान मैं माननीय मंत्री जी से कहना चाहता हूं कि मेरे पाम एक पुस्तिका है. जिसमें उनके तमाम कारनामें छपे हुये हैं । मैं माननीय मंत्री जी को वह पुस्तिका भेज द्गा । थे उसे देख लें और उसमें जो इल्जामात उन पर लगाये गये है, उनकी जांच कराने का कच्ट करें । श्रगर वाकई वे सजावार है, तो उन्हें इसकी कुछ सजा मिलनी चाहिये । श्रौर जिनको उनके कारण में तकलीफ पहुंची है, नुक-सान हुशा है, उनको उनकी जगह वापस ब्लाना चाहिये ।

^{†[]} English translation.

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श्री चरण सिंह : उपसभापित महोदय, माननीय मित्र स्रगर वह पुस्तिका मेरे पास भेज देंगे तो मैं उस पर जो भी कार्यवाही जिचा होगी स्रौर मुमिकन होगी वह करने की कोशिश कहुंगा ।

MR. DEPUTY CHAIRMAN: The Question Hour is over.

12.00 Noon.

SHORT NOTICE QUESTION AND ANSWER

Riots in Dimapur

- 1. SHRI SHRIKANT VERMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to a news-item which appeared in the 'Indian Express' dated the 8th June, 1977 to the effect that there has been rioting, arson and looting in Dimapur in Nagaland on May 28, 1977;
- (b) whether it is a fact that curfew was clamped in Dimapur and the adjoining areas; and
- (c) if the answers to parts (a) and (b) above be in affirmative, whether any enquiry has been ordered to identify the elements responsible for these incidents?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) The Government of Nagaland has decided to appoint a Commission of Enquiry comprising a retired Judge of High Court to enquire into the incidents.

श्री श्रीकान्त वर्मा: उपसभापित महोदय, माननीय मंत्री जी ने जो जानकारी दी है वह इतनी पर्याप्त नहीं है कि पहले ही जो 455 RS—2,

कुछ समाचारपत्नों में प्रकाशित हुन्ना है उसके बारे में कोई रोशनी पड़ सके । 28 मई को दीमापर में कुछ नागा विद्रो-हियों ने वहां की गैर-नागा जनता पर श्राक्रमण किया । लगभग तीन सौ दूकानों को लुटा गया ग्रीर बहुः से बलात्कार के मामले हये ग्रौर उसके ग्रलावा बहत से लोग घष्यल हुये, लगभग चार सौ लोग, जैसा कि समाचारपत्नो में छवा है । श्रौर इसके त्रन्त बाद हो 7500 बंगाली श्रौर बिहारी लोग पड़ोस के राज्यों में चले गये ग्रौर उन का भ्रब तक बाहर जाना जारी है। लेकिन करफ्यू वहां तुरन्त नही लगाया गया । बल्कि इसके चार, पांच रोज बाद वहां करफ्यू लगाया गया । न केवल इतना ही, बल्कि वहां के ग्रधिकारियों ने तमाम घटना के प्रति पूर्ण उदासीनता बर्ती । जो मुख्य सचिव थे श्री एस० सी० देव श्रीर ग्रन्य सरकारी कर्मचारी वहां बहुत देर से स्राये श्रौर जब पहुंचे भी तो केवल श्रसहाय की सी स्थिति में सारा तमाशा देखते रहे श्रौर इसके श्रलावा जब समाचारपतो के संवाददाताम्रो ने पूर्वोत्तर राज्यों के राज्य-पाल श्री एल० पी० सिंह से यह कहा कि ऐसी घटना हुई है श्रीर इसके बारे मे हम जानना चाहते है कि म्राप क्या कार्यवाही कर रहे हैं तो श्री एल० पी० सिंह ने इस बारे में अपनी पूरी अनिभज्ञता जाहिर की श्रौर 3 जून को, लगभग पांच रोज बाद वह दीमापुर पहुंचे . . .

श्री उपसभापति : आप संक्षेप में प्रश्न पूछिए ।

श्री श्रीकान्त वर्मा: संदर्भ देकर प्रश्न पूछ रहा हूं। तो इस घटना के संदर्भ में दो चीजें जानना चाहता हूं। पिछले कई वर्षों में इस सम्चे इलाके में शान्ति थी क्योकि सरकार की एक स्पष्ट नीति थी श्रौर इसके कारण वहां पर शान्ति थी। पिछले दिनों कई महत्वपूर्ण मामले हुये हैं। एक तो यह कि जैसा समाचार पत्नों में छपा है कि हमारे प्रधान मंत्री जी लंदन गये ग्रौर वहां पर नागा विद्रोही श्री फीजो ने उन से मुलाकात की ।

SHRI MORARJI R. DESAI: Sir, is it permissible to give a lecture on a supplementary?

SHRI SHRIKANT VERMA: Yes, this is a supplementary. But what is the policy of the new Government towards the Nagas?

श्रीर नम्बर दो, यह बताने की कृपा करें गृह मंत्री जी कि फीजो से श्रगर उनकी मुलाकात हुई, प्रधान मंत्री जी की तो क्या बातचीत हुई, क्योंकि इस घटना से तमाम चीजों का बहुत गहरा ताल्लुक है।

श्री चरण सिंह : उपसभापति, महोदय. एक दुर्घटना विशेष का जिक है इस सवाल में । उसके मुताल्लिक मैं जवाब दे चुका । हाई कोर्ट जज की नियुक्ति कर दी है वहां की गवर्नमेंट ने, लेकिन ग्रभी जज के नाम का एनाउन्समेंट नहीं हुआ है और जितने हिंसा के कांड हुये है उन सबकी तहकीकात होगी । नागा रिबेल्स का यह काम हो । विद्रोहियों का काम नहीं है, बल्कि नागा लोगों में गैर-नागात्रों के खिलाफ एक भावना है। तो इसलिए वह जो भावना थी वह भड़क उठी ग्रौर इसमें सन्देह नही है कि बहुत नुकसान लोगों को पहुंचा, बहुत से लोग छोडकर उस नगर को चले गये, लेकिन उनमें से धीरे-धीरे लोग वापस ग्रा रहे हैं।

SHRI NRIPATI RANJAN CHOUD-HURY: Sir, the incident at Dimapur has got two aspects. One is the rehabilitation of people rendered homeless by riots and arson that took place. The second is about the inquiry. I would like to know from the hon. Minister what steps the Government is taking or is going to take to re-

habilitate the people who are compelled to leave Dimapur and the surrounding areas and had to take shelter in the neighbouring States. What is the name of the judge appointed for inquiry. Also, what steps is the Government going to take for the maintenance of peace permanently?

SHRI CHARAN SINGH: Sir, the name of the judge who has been appointed is Shri Uma Shanker Srivastava, a retired Judge of the Allahabad High Court. As regards the steps for rehabilitation, all that is possible is being done by the State Government. I do not want to go into the details of this. As regards the long-term question, well, the policy is the same everywhere, to establish peace where it has been disturbed and to take steps to see that it is not disturbed.

SHRI NRIPATI RANJAN CHOUD-HURY: Just a clarification about rehabilitation. I think the Minister is well aware of the situation in Nagaland. So, in view of that will he take personal care to see that the people are properly rehabilitated?

SHRI CHARAN SINGH: I cannot give it personal care. But all official care will be taken.

SHRI IRENGBAM TOMPOK SINGH: As hon. Members are aware, Nagaland is under President's rule. Janata leaders and the Janata Government have adopted double standards. In the case of Tamil Nadu also, elections were held. But in the case of Nagalard, because of the rainy season, they say, there could be no election. And till now there is no definite reply about that Now, there is a Consultative Committee with five Members of this House and ten Members of the other House A meeting of this Committee is long overdue. It is understood that a meeting of the Consultative Committee is to be held on the 8th of July. If I am not mistaken, the hon. Home Minister has not 50 far gone to that part of the country, because he has confined himself to politics in his own State Uttar Pradesh—almost his life-time. would like to request the Home Minister that instead of holding a meeting at Delhi, this should be held at Mokachung or Dimapur or some place in Nagaland whichever is convenient to him so that he may have direct knowledge of the situation. You do not know what Dimapur It is a transit station between Manipur and Nagaland. Whatever happens in Dimapur has its repercussions in Manipur. These regions are very very sensitive areas. There are also communal riots. We know the Prime Minister's attitude to Phizo. Some of the Nagas are very active. The situation is very complicated. I suggest that a full debate may be held on this. The Prime Minister is also here. The Government can make a full statement on the Nagaland situation. I think it would be better.

SHRI CHARAN SINGH: I do not think that holding or not holding the elections has anything to do with it. If the gentleman wants to trace any connection between the two, I am sorry I cannot agree with him. As regards his question as to why the elections were not held along with the elections in other States, well, it was the weather which stood in the way. We were very anxious to hold the elections along with the elections in the other States. But the Governor as well as the Election Commission were definitely of the view that elections cannot be held in Nagaland in May or June.

SHRI IRENGBAM TOMPOK SINGH: He is Living double standards. You have dissolved the Ministry in Manipur and encouraged pro-underground leaders. You are trying to install a Government of the defected leaders. Mr. Bhupesh Gupta read out a letter about engineering defections. I would like to know whether you are applying double standards to this sensitive area or not?

SHRI CHARAN SINGH: I refuse to reply to the intervention of the gen-

tleman that he has just made. The third point is about the Consultative Committee meeting. It is already scheduled for the 8th July.

SHRI YOGENDRA MAKWANA: On a point of order, Sir. Can a Minister refuse to reply to an hon. Member of this House in this blunt way? How can he say like that? It is an insult to this august House.

(Interruptions)

SHRI NRIPATI RANJAN CHOU-DHRY: Is it not a breach of privilege? (Interruptions)

MR. DEPUTY CHAIRMAN: Well, it is open to the Minister to answer whichever question he wants to answer in whatever way he wants to answer. There is hardly anything in it.

(Interruptions)

SHRI LAL K. ADVANI: I think much ado has been made, about nothing. The questions were being answered. It was only the interruption in between to which the hon. Minister said that he would not pay heed. He is perfectly correct in doing it.

(Interruptions)

MR. DEPUTY CHAIRMAN: Let us go back to the question. Mr. Lotha.

SHRI LAKSHMANA MAHAPATRO: Can he say that? He has no right to say that. He cannot refuse to answer.

(Interruptions)

SHRI MORARJI R. DESAI: I do not know why this opposition is raised. If an irrelevent question is asked, the Minister is entitled not to reply to it.

(Interruptions)

श्री चरण सिंह: उपसभापित जी, मैं यह अर्ज करना चाहता हूं टि माननीय मित्र ने तीन सवाल किये थे ग्रौर तोनों का जवाब

मैं दे रहा था। दो का जवाब दे चका था ग्रौर तीसरे का दे भी नहीं पाया था कि बीच में ही माननीय मित्र खड़े हो गये तभी मैंने कहा कि इन्टरवेंशन का जवाब नहीं दगा । इसके बाद मैंने तीसर सवाल का जवाब भी दे दिया।

श्री स्लतःन सिंह: मैं प्रधान मत्री जी से स्रापकी मार्फत यह पूछना चाहता हं कि क्वेश्चन रिलेवेंट या इरिलेवेंट है यह फैमला मिनिस्टर करता है या चेयर ?

श्री मोरारजी भ्रार० देसाई : फसला चेयर करेगी पर मिनिस्टर चेयर को सबमिट करेगा।-

श्री चरण सिंह . उपसभापति महोदय, जब में माननीय सदस्यों के सवालों का जवाब दे रहा था तो उस वक्त मेरा जवाब पुरा होने से पहले ही बीच मे दूसरे माननीय सदस्य खड़े होकर इटरवेशन करने लगे। उसक लिए मैंने कहा कि में उसका जवाब नही देता हूं। इस तरह से ऋगर बीच में खडे होकर इन्टरवेंशन किया जाएगा तो जवाब कैसे दिया जा सकता है। इन्टरवेशन के लिए ही मैंने यह बात कही थी।

SHRI TRILOKI SINGH: Sir, I am on a point of order. I would like the ruling of the Chair on this point. I know, Sir and I most respectfully submit that it is open to the Minister not to answer a question. He can keep silent over it. But it is not open to a Minister to say that he refuses to answer a question. There is a difference between the two. I would like the Chair to give a ruling as to what the position is. And it affects the privilege of the House. We have got a right to have an answer. cannot refuse. He may not reply. That is a different thing altogether.

MR. DEPUTY CHAIRMAN: There is no question of privilege or anything involved

(Interruptions)

SHRI CHARAN SINGH: I did not say that I refuse to reply to his question. I did not say that. I simply said, "I refuse to reply to his intervention". That is what I said.

(Interruptions)

YOGENDRA MAKWANA: He has categorically said, "I refuse to reply to his question."

CHAIRMAN: Shri MR. DEPUTY Lotha.

श्री कल्पनाथ राय: स्रादरणीय उप-सभापति महोदय, स्राप कृपया गृह मंत्री महोदय को कहें कि वे मेम्बर, पालियामेट का सम्मान करे. वरना हम भी उनका सम्मान नहीं करेंगे । . . , .

(Interruptions)

श्री मोरारजी श्रार० देसाई : मैं यह कहना चाहता ह कि श्रगर माननीय सभासद हमारा सम्मान नही भी करेगे तो भी हम उनका सम्मान करेगे।

श्री श्रीकान्त वर्ना : उपसभापति महोदय, मैंने जब सवाल किया था तो सम्मानपूर्वक सवाल किया थ।। मैं यह कहना चाहता हं कि श्री मोरारजी देसाई केवल रूलिंग पार्टी के ही प्रधान नहीं हैं, हमारे भी प्रधान मती हैं स्रीर समचे देश के प्रधान मंत्री है। लेकिन अगर वे प्रधान मती नहीं भी होते तो तब भी में उनका उतना ही खादर करता और खादर कं साथ उनको सम्बोधित करता । लेकिन जब मैं बोल रहा था तो उन्होने कुछ डांटते हए यह कहा कि मुझे यह सवाल करना चाहिए था। में भी कुछ थोडा बहत पालिया-मैटरी प्रोसीजर को जानता हूं। लेकिन ग्रगर में पार्लियामेन्टरी प्रोसीजर को नहीं भी जानता तो ग्राप मुझे बताते । हमारे प्रधान मंत्री जी वहत बड़े म्रादमी हैं । उन्हें नादान ग्रौर छोटे सदस्यो के साथ उलझना शोभा नही देता है।

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KHYOMO LOTHA: Mr. SHRI Deputy Chairman, Sir, since I come from Nagaland and as, unfortunately, the incident has taken place in Dimapur, I would like to enlighten the House and specially our hon. Members here....

AN HON, MEMBER: You can only ask a question.

MR. DEPUTY CHAIRMAN: I suggest that if the hon. Member has anything substantive to say, he may use another opportunity, for example, the general discussion on the Budget to say whatever he wants to say. But, at the present moment, he may only seek some clarifications in case he wishes to.

SHRI KHYOMO LOTHA: Sir, would like to ask whether the Government is aware that a procession was taken out in violation of Section 144 of Cr. P. C. which was imposed by the ADC. Dimapur. An incident took place on the 27th and on the 27th night itself, Section 144 of Cr. P.C. was imposed. But on the morning of 28th, groups of non-Nagas led by prominent Congress leaders took out a procession violating this Section 144 Cr. P.C. Sir, they have also shouted communal slogans such a 'NAP hatao' "Naga hatao"

AN. HON. MEMBER: What is your question?

SHRI KHYOMO LOTHA: I want to know whether the Government is aware of these things. They shouted, murdabad', Armed Polce 'C.R.P. Zindabad', etc. And that procession was organised and led by prominent Congress leaders of Dimapur. And subsequently false rumours were spread to incite and provoke the Nagas to further precipitate the situation. One Mr. Khanna, who is a business man and a prominent Congress leader, was arrested for spreading false rumours, and the rumour was that in Calcutta Naga students were badly treated, boys were beaten and girls were molested. These rumours were spread in Dimapur by a certain section of people.

MR. DEPUTY CHAIRMAN: That will do.

SHRI KHYOMO LOTHA: Sir, want to ask the Government whether it is aware of these things.

MR. DEPUTY CHAIRMAN: You have asked enough. You can raise the matter on another occasion. Hon. Minister may kindly reply.

(Interruptions)

SHRI KHYOMO LOTHA: I want to know whether these facts come to the notice of the Government. One Naga...

MR. DEPUTY CHAIRMAN: Please do not give names. Question Hour is meant for eliciting information and not for giving details. You cannot say all these things and then ask whether they are true. That is not the way to ask questions.

SHRI KHYOMO LOTHA: Is the Government aware that one Naga boy was killed and his body is still missing?

MR. DEPUTY CHAIRMAN: Please resume your seat.

SHRI KHYOMO LOTHA: Certain facts are suppressed.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please, order please.

SHRI KHYOMO LOTHA: One last question that I want to ask is how many people were arrested under the MISA in Nagaland?

MR. DEPUTY CHAIRMAN: Order please.

SHRI KHYOMO LOTHA: Why should the facts be suppressed. We are not complaining but the facts should be given. (Interruptions).

MR. DEPUTY CHAIRMAN: Hon. Member, as I told you, please do not use this time for giving your version of the story. Please resume your seat. Hon. Minister may now reply.

SHRI CHARAN SINGH: Sir, I will read out a part of the statement which I have got with me to indicate as to how the trouble arose on this occasion.

On the evening of 27th May, 1977, a group of 40-50 Naga students and youth, mostly Lothas, went to the non-Naga area of Dimapur market and tried to forcibly get the closed. It was on the 27 thgentleman is speaking only of 28th. On the refusal of the keepers, they resorted to brickbating and arson resulting in injuries to some non-Nagas and damaged private property and some vehicles parked on the road. The mob subsequently burnt about 15 fruit some grocery looted mostly belonging to non-Nagas, Prohibitory orders under section 144, Mr. P.C. were promulgated in that area 46 persons—all Nagas—were and taken into custody.

On the 28th May a group of non-Nagas took out a procession in protest. The D.C. Kohima, tried to address the crowd but did not succeed and had to leave the spot. Slogans like N.A.P. murdabad, N.A.P. hatao, C.R.P. zindabad, etc. were shouted. This was apparently because non-Nagas had felt that the behaviour of Nagaland Police and Nagaland Armed Police on the previous evening was partisan. This crowd also manhandled the A.D.C.M., Dimapur, who is a Naga officer, and ransacked stalls on the railway station. The police used teargas to disperse crowd. The Nagas promptly retaliated by coming out, forming a and assaulted the non-Naga groups by brickbating them. Several shops and houses were burnt, damaged and looted by them. According to our · Intelligence Bureau reports 14 gang huts and 2 buildings, belonging the railways, were also burnt.

According to the Government Nagaland, the police which was on duty could not control this situation as they were not equipped with bodyprotectors and the steel-helmetted units of para-military forces, C.R.P. were brought in and order was restored. Curfew was imposed in Dimapur town from 8.50 P.M. on the 28th May. Train services, which were held up at both ends of Dimapur town, could pass through after 11 P.M. on the 28th May The curfew was related subsequently and from 2nd June onwards only dusk to down curfew remained in force.

According to the Government of Nagaland, the law and order situation of Dimapur is now comp'etely under control and normalcy has been restored. Train, air and bus services are running regularly.

SHRI JAGJIT SINGH ANAND: Sir, I am a Member of the Consultative Committee. I would like to know one thing.

MR. DEPUTY CHAIRMAN: You can take it up in the Consultative Committee. There should be no more questions please. A Commission of Inquiry has been appointed. It will go into the matter. No further discussion will be useful here.

SHRI JAGJIT SINGH ANAND: I would only put a question to the hon. Minister.

MR. DEPUTY CHAIRMAN: Please resume your seat.

WRITTEN ANSWERS TO QUESTIONS

Increase in the quota of IAS and IPS for State Officers of the Civil Services

*248. SHRI MULKA GOVINDA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any requests from some State